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O.A.Nos.330 & 331 of 2026 in

C.S.(Comm.Div.)No.110 of 2026

IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 16.04.2025

CORAM:

THE HONOURABLE MR. JUSTICE SENTHILKUMAR RAMAMOORTHY

O.A.Nos.330 & 331 of 2026 in

C.S.(Comm.Div.)No.110 of 2026

KVN Productions LLP
Prestige Trade Tower, 23rd Floor,
No 46, Palace Road,
Bengaluru 560001, Karnataka

Branch office
at No 225, Opposite Spencers Plaza,
Anna Salai, Chennai,
Tamil Nadu - 600002

.. Applicant in both OAs/Plaintiff

vs.

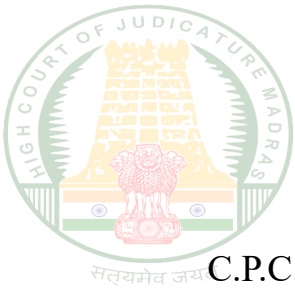
Bharat Sanchar Nigam Limited
Bharat Sanchar Bhavan,
Harish Chandra Mathur Lane, Janpath,
New Delhi - 110 001 and 28 Others

.. Respondents in O.A.No.331 of 2026

Action Lane
No 16, No 1A Kalpana Apartments, 1st Street,
Above Padmanaba Nagar Electricity Board,
Adyar, Chennai – 600 020 and 3 Others

.. Respondents in O.A.No.330 of 2026

PRAYER in O.A.No.330 of 2026: Judge's summons under Order XIV,
Rule 8 of the O.S.Rules read with Under Order XXXIX Rule 1 & 2 of
1/5



O.A.Nos.330 & 331 of 2026 in

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C.P.C., praying to grant an order of ad interim injunction restraining the

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Respondents/Defendants 1 to 29 from infringing the cinematographic film JANA NAYAGAN and said work be directed to block all websites/web pages and future websites (including their prefix and suffix) and those Non-Compliant websites mentioned in Schedule-A hosting contents that relate to Plaintiffs copyright protected cinematographic film “JANA NAYAGAN” in any manner, thereby restraining the unauthorised copying, transmission, communication or mark available or display or release or show or upload or download or exhibit or play and/or in any manner communicate in and/or through their services immediate of receipt of details of such infringing websites/webpages in writing, pending disposal of the above suit.

PRAYER in O.A.No.331 of 2026: Judge’s summons under Order XIV, Rule 8 of the O.S.Rules read with Under Order XXXIX Rule 1 & 2 of C.P.C., praying to grant an order of ad-interim injunction restraining the Respondents 1-4/Defendants 30-33 from infringing the cinematographic film JANA NAYAGAN by themselves their partners/proprietor/directors, heirs representatives, successors in business, assigns, distributors, agents, servants or anyone claiming through them or under them from infringing the Plaintiffs copyrighted cinematographic film JANA NAYAGAN by copying, recording, reproducing or allowing Camcording or allowing others to transmit, communicate or make available or distributing or duplicating or displaying or releasing or showing or uploading or downloading or exhibiting or playing and/or in any manner or downloading or exhibiting or playing and /or in any manner whatsoever from communicating the cinematographic film JANA NAYAGAN and said work manner without a proper license from the Plaintiff or in any

2/5



O.A.Nos.330 & 331 of 2026 in

C.S.(Comm.Div.)No.110 of 2026

other manner which would violate/infringe the plaintiff's copyrighted cinematographic film JANA NAYAGAN through different mediums including but not limited to CD, DVD, Blu-ray disc., VCD, cable TV, Direct to home services, internet services multimedia messaging services, pen drives, internet services, multimedia messaging services, pen drives, hard drives, tapes, DAS, satellite Conditional Access Systems or in any other medium/manner whatsoever, pending disposal of the above suit.

In both OAs

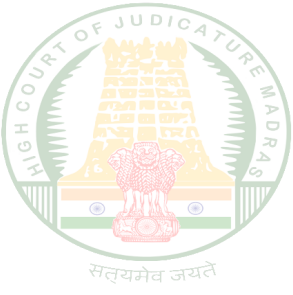
For Applicant/Plaintiff:

Mr.A.M.Venkatakrishnan
for M/s.P.K.Law Firm

ORDER

In an action to restrain the unlawful broadcast of cinematographic film JANA NAYAGAN, the plaintiff has applied for interim relief against the Internet service providers and cable TV operators, who are arrayed as respondents in the respective applications.

2. Learned counsel for the plaintiff submits that the CBFC certificate is yet to be issued and that the matter is under review. In these circumstances, it is submitted that the plaintiff was shocked to find links on social media apps circulating the movie unlawfully.



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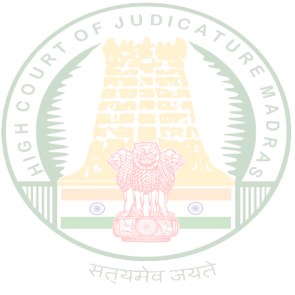
3. As the producer of the film, the plaintiff asserts ownership of the copyright therein. Even the certification process has not been completed. If unlawful broadcast is not restrained at this juncture, it is likely that irreversible injury will be caused to the plaintiff. Therefore, orders of ad interim injunction as prayed for are granted in these two applications until 02.06.2026.

4. Issue notice to the respondents returnable on 02.06.2026. Private notice is also permitted. The applicant shall comply with Order XXXIX Rule 3 of CPC.

5. List the matter on 02.06.2026.

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SENTHILKUMAR RAMAMOORTHY,J.

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